



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - VI SECTION)**MINUTES OF THE NORMS COMMITTEE- VI****MEETING No.** NC/6/MEET/Nov/202526/14**DATED:** 11/12/2025Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Nov/202526/14 dated 11/12/2025 of Norms Committee - VI for the year 2025-26 was held on 11/12/2025 under the Chairmanship of LOKESH H D, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Raj Kumari Singh, Deputy DGFT	DGFT(HQ)
2	Raj Kumari Singh, Deputy DGFT	Directorate General of Foreign Trade, Delhi
3	Anjlee Chauhan, Young Professional	Directorate General of Foreign Trade, Delhi
4	Annu Kumari, Technical Consultant	Ministry of Food Processing Industries
5	Bindu J, Technical Consultant	Ministry of Commerce & Industry
6	Dineshnarain Mathur, Technical Consultant	DGFT
7	Nand Lal, Technical Consultant	DGFT
8	Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	AWL AGRI BUSINESS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00000091AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	2 / NC/6/MEET/Nov/202526/14				
Case Status	Case Approved				
Party Name	DRYTECH PROCESSES (INDIA) P LTD				
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025				
HQ File Number	HQRNORM REVIW00004193AM26				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI, allowing the following inputs or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	VEGETABLE FATBASE POWDER (Containing 28% of Palm Fat and 5% Protein)(VEGETABLE FATB ASE POWDER (Containing 28% of Palm Fat and 5% Protein)(Resultant Product	1500.0	1.	REFINED BLEACHED AND DEODORIZED PALMOLEIN	432.6
			2.	ACID CASEIN	22.5

	should Content 280 MTS of import RBD Palmolein , Content 120 MTS of import SMP &Content 14.50 MTS of Import Casein))		3.	SKIMMED MILK POWDER	187.2 6
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1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	3 / NC/6/MEET/Nov/202526/14
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM REVIW00004183AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	INSTANT FAT FILLED POWDER (Containing 30% of Palm Fat and 10% Protein)(INSTANT FAT FILLE D POWDER (Containing 30% of Palm Fat and 10% Protein)(Resultant Product	700.0	1.	REFINED BLEACHED AND DEODORIZE D PALMOLEIN (RBD PALMOLEIN)(REFINED BLEACH ED AND DEODORIZE D PALMOLEIN (RBD PALMOLEIN))	216.0

	should Content 216 MTS of import RBD P almelein, Content 112 MTS of import SKIMMED MILK POWDER ,Content 80 MT of import WHEY PROTEIN &Content 29 MT import casein)		2.	ACID CASEIN(ACID CASEIN)	29.0
			3.	WHEY PROTEIN (WP)(WHEY PROTEIN (WP))	80.0
			4.	SKIMMED MILK POWDER (SMP)(SKIMMED MILK POWDER (SMP))	112.0

RA may take suitable consequential action accordingly.

Case No.	4 / NC/6/MEET/Nov/202526/14
Case Status	Case Approved
Party Name	NESTLE INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM REVIW00003268AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., MoFPI, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	Lactogen 3	131807 0.0	1.	Skimmed Milk	598503.7877
			2.	Tricalcium Citrate INS333 MR1 SSA Low Mn	10649.668
			3.	Lactose Edible Powder Infant Wet Mix HF	164736.34

			4.	Potassium Phos DibasicPwdr IN S340ii	653.924
			5.	Oil Mix 120 INS307b/304/330 Non- GMO	223509.733

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	5 / NC/6/MEET/Nov/202526/14
Case Status	Case Approved
Party Name	STERLING AGRO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00004383AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	Anhydrous Milk Fat (AMF) (Water content not more than 0.1%)	82.04	1.	Milk Butter (Moisture content > 15%)	100.0

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.
2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.
- RA may take subsequent consequential action accordingly.

Case No.	6 / NC/6/MEET/Nov/202526/14
Case Status	Case Approved
Party Name	STERLING AGRO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00004379AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	Anhydrous Milk Fat (AMF) (Water content not more than 0.1%)	82.04	1.	Milk Butter (Moisture content > 15%)	100.0

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.
2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	7 / NC/6/MEET/Nov/202526/14
Case Status	Case Approved
Party Name	GADRE MARINE EXPORT PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00004273AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., CIFT, , allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity(KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	Frozen Imitation Crab Sticks, Chunk, Bites, Flakes, Claws, Shredded, Shrimp tails, Lobster Tails, Scallop, Crab Meat Stick, Crab Meat Flake, Super Snow Crab, Surimi Snow Leg Style, Chilled Imitation Crab Shreds, Surimi Snow Leg Style, Crab Flakes, Super Snow Crab, Crab Chunk etc(Frozen Imitation Crab Sticks, Chunk, Bites, Flakes, Claws, Shredded, Shrimp tails, Lobster Tails, Scallop, Crab Meat	2200000.0	1.	FROZEN FISH PASTE (SURIMI)	1100 000.0
			2.	WHEAT STARCH)	154000.0
			3.	MODIFIED TAPIOCA STARCH	187000.0
			4.	CARRAGEENAN AQUAGEL	3520 0.0
			5.	MIRIN	6380 0.0
			6.	FROZEN COOKED CRAB MEAT	33000.0
			7.	TRANSGLUTAMINASE	3300.0
			8.	CRAB EXTRACT	28600.0

Stick, Crab Meat Flake, Super Snow Crab, Surimi Snow Leg Style, Chilled Imitation Crab Shreds, Surimi Snow Leg Style, Crab Flakes, Super Snow Crab, Crab Chunk etc)	9.	CRAB MEAT EXTRACT (CME)	26400.0
	10.	CRAB FLAVOUR	27500.0
	11.	CRAB SEASONING	11000.0
	12.	FROZEN BOILED / COOKED CRAB PINCERS	70400.0
	13.	FOOD ADDITIVES - HELSHASA FUSO	8800.0
	14.	FOOD ADDITIVES - TASTE UP L1	8800.0
	15.	FOOD COLOR - TOMATO RED COLOUR	1980.0
	16.	SHRIMP FLAVOUR	16500.0
	17.	SHRIMP EXTRACT	19800.0
	18.	LOBSTER FLAVOUR	16500.0
	19.	SCALLOP FLAVOUR	16500.0
	20.	PLASTIC FILM	44000.0
1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP			

2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	8 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	ASIAN TEA COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00004255AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech-2, and technical comments are awaited. The Committee decided to send a reminder to Tech-2 to expedite comments in this matter. The case stands deferred.	

Case No.	9 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	JANATHA FISH MEAL AND OIL PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00004132AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., CIFT Cochin and their comments are awaited. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred.	

Case No.	10 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	KAYEM FOOD INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00004116AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred	

Case No.	11 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	WORLD OF WALNUTS
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00004094AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech-2, and technical comments are awaited. The Committee decided to send a reminder to Tech-2 to expedite comments in this matter. The case stands deferred.	

Case No.	12 / NC/6/MEET/Nov/202526/14
Case Status	Case Approved
Party Name	KAYEMPTEE FOODS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00004087AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech-MoFPI, allowing the following inputs or as applied	

by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
	Chocolate Coated Wafers and Chocolate Containing Wafers(Chocolate Coated Wafers and Chocolate Containing Wafers)	500000. 0	1.	Maida	1845 19.0
			2.	Cane Sugar	1731 10.0
			3.	Vegetable Fats	7269 9.0
			4.	Cocoa Powder	2451 3.0
			5.	Salt	448.0
			6.	Starch	4716. 0
			7.	Skimmed Milk Powder	9252. 0
			8.	Whey Powder	2590 8.0
			9.	Cocoa Mass	6395. 0
			10.	Cocoa Butter	8071. 0
			11.	Biobake	132.0
			12.	Hazlenut Paste	7538. 0
			13.	Hyfoama	225.0
			14.	Malto Dextrine	659.0

			15.	Pet Resin Bottle Grade ((Polyester Chips)(Raw Material for Packing Material)	2525 0.0
			16.	Paper (50 to 150 GSM)(Raw Material for Packing Material)	1500 0.0
			17.	Paper Board (100 GSM to 300 GSM)(Raw Material for Packing Material)	1320 0.0

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	13 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	CARGILL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00003185AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	14 / NC/6/MEET/Nov/202526/14
Case Status	Case Approved

Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00002891AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	VEGETABLE FATBASE POWDER (Containing 28% of Palm Fat and 5% Protein)(VEGETABLE FATB ASE POWDER (Containing 28% of Palm Fat and 5% Protein)(Resultant Product should Content 280 MTS of import RBD Palmolein,Content 120 MTS of import SMP & Content 14.50 MTS of Import Casein))	1000.0	1.	REFINED BLEACHED AND DEODORIZED PALMOLEIN	288.84
			2.	Skimmed Milk Powder	123.00
			3.	ACID CASEIN	14.935

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	15 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred

Party Name	SANAT PRODUCTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM REVIW00005094AM25
RA File Number	052404000071 AM16
Licence No and Date	0510394318/20/05/2015
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	16 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	PARAYIL EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM REVIW00007202AM23
RA File Number	102404000015 AM19
Licence No and Date	1010059976/25/06/2018
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	17 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	018305001015AM19
RA File Number	072404000122 AM19
Licence No and Date	0710113712/13/08/2018
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee	

decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	18 / NC/6/MEET/Nov/202526/14
Case Status	Case Approved
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM REVIW00004976AM24
RA File Number	132404000145 AM20
Licence No and Date	1310049278/09/05/2019

Norms Committee Decision:

NC considered the case as per the agenda and deliberated upon the factory visit report submitted by the officials. After discussions, the committee decided to ratify the norms as per details below or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	MARIGOLD EXTRACT - LUTEIN (FREE) 20% OIL	7.5	1.	MARIGOLD OLEORESIN	14.934

RA may take subsequent consequential action accordingly.

Case No.	19 / NC/6/MEET/Nov/202526/14
Case Status	Case Approved
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM REVIW00001327AM24
RA File Number	03AA04045343 AM22
Licence No and Date	0311005249/09/07/2021

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., MoFPI, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity	Import serial no	Import Item Name	Quantity
1.	Fruit Cordial	1 Kg	1.	Genutine Type 420 MD	0.012 Kg
			2.	N Orange F Wonf	0.05 Kg
			3.	Pineapple Flavour Wonf Natural	0.005 Kg

RA may take subsequent consequential action accordingly.

Case No.	20 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00000862AM24
RA File Number	07AX04000085 AM24
Licence No and Date	0711007575/16/05/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm i s under examination of Technical Authority, i.e., MoFPI and their comments are a waited. The Committee decided to send a reminder to MoFPI to expedite their co mments.	
The case stands deferred.	

Case No.	21 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM REVIW00000848AM26
RA File Number	05AX04000979 AM24
Licence No and Date	0511020478/18/08/2023
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred

Case No.	22 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM REVIW00000853AM26
RA File Number	05AX04001017 AM24
Licence No and Date	0511020479/18/08/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	23 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	PURE TRUHERB PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM REVIW00003965AM26
RA File Number	07AX04000955 AM24
Licence No and Date	0711009427/11/10/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	24 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	INDIES GLOBAL FOODS PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025

and Date	
HQ File Number	HQRNORM APPLY 00008502AM24
RA File Number	33AX04000116 AM24
Licence No and Date	3311001745/12/02/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred	

Case No.	25 / NC/6/MEET/Nov/202526/14				
Case Status	Case Approved				
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025				
HQ File Number	HQRNORM REVIW00000624AM26				
RA File Number	13AX04000345 AM24				
Licence No and Date	1311002603/04/03/2024				
Norms Committee Decision:					
NC considered the case as per the agenda and deliberated upon the factory visit report submitted by the officials. After discussions, the committee decided to ratify the norms as per details below or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity	Import serial no	Import Item Name	Quantity
1.	GREEN TEA EXTRACT (ECGC by HPLC 55-60%)	1 KG		CRUDE GREEN TEA POWDER (ECGC by HPLC 50-53%)	1.10 KG
RA may take subsequent consequential action accordingly.					

Case No.	26 / NC/6/MEET/Nov/202526/14				
Case Status	Case Deferred				
Party Name	VKS HYTECH PRIVATE LIMITED				
Meeting Number	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025				

and Date	
HQ File Number	HQRNORM REVIW00001307AM26
RA File Number	30AX04000596 AM24
Licence No and Date	3011005018/05/04/2024
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	27 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM REVIW00000941AM26
RA File Number	02AX04000040 AM25
Licence No and Date	0211006459/29/04/2024
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech-2, and technical comments are awaited. The Committee decided to send a reminder to Tech-2 to expedite comments in this matter. The case stands deferred.	

Case No.	28 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	SYNERGY EARTH RESOURCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM REVIW00001787AM26
RA File Number	03AX04001436 AM25
Licence No and Date	0311034859/24/06/2024
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech-2, and technical comments are awaited. The Committee decided to send a reminder to Tech-2 to expedite comments in this matter. The case stands deferred.	

Case No.	29 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	OMKAR CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM REVIW00002941AM26
RA File Number	03AX04003647 AM25
Licence No and Date	0311038201/23/10/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., NL; 1. Thickness/GSM of export items and GSM of the import items with calculation to arrive GSM/Thickness of export items. 2. CAD indicating efficiency etc., of each import item to manufacture export items and also calculation of requirement. 3. Clear Photographs of export items highlighting/marketing the items used in it. 4. The exact description of Embroidery material with photographs. 5. Process flow chart indicating wastage at each step as well as weight of export and import items in kg terms. The case stands deferred	

Case No.	30 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00005705AM25
RA File Number	13AX04000328 AM25
Licence No and Date	1311003622/17/01/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	31 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP

Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00002302AM26
RA File Number	NA
Licence No and Date	0711013765/25/02/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred	

Case No.	32 / NC/6/MEET/Nov/202526/14				
Case Status	Case Approved				
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025				
HQ File Number	HQRNORM APPLY 00000990AM26				
RA File Number	13AX04000052 AM26				
Licence No and Date	1311003930/22/05/2025				
Norms Committee Decision:					
NC considered the case as per the agenda and deliberated upon the factory visit report submitted by the officials. After discussions, the committee decided to ratify the norms as per details below or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity	Import serial no	Import Item Name	Quantity
1.	GREEN TEA EXTRACT (ECGC by HPLC 55-60%)	1 KG		CRUDE GREEN TEA POWDER (ECGC by HPLC 50-53%)	1.10 KG
RA may take subsequent consequential action accordingly.					

Case No.	33 / NC/6/MEET/Nov/202526/14				
Case Status	Case Deferred				
Party Name	OHSUNG INDIA PRIVATE LIMITED				

Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00001210AM26
RA File Number	31AX04000052 AM26
Licence No and Date	3111004857/30/05/2025
Norms Committee Decision: NC considered the case as per agenda and decided to call the representative of the firm for PH for better understanding and clarification of manufacturing process and wastage generated at various stages. The case stands deferred.	

Case No.	34 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	VKS HYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00001951AM26
RA File Number	30AX04000140 AM26
Licence No and Date	3011007310/08/07/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	35 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	CRESCENT BIOLOGICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00002453AM26
RA File Number	04AX04000433 AM26
Licence No and Date	0411010111/01/08/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech-2, and technical comments are awaited. The Committee decided to send a reminder to Tech-2 to expedite comments in this matter.	

The case stands deferred.

Case No.	36 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00002462AM26
RA File Number	07AX04000774 AM26
Licence No and Date	0711015255/01/08/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	37 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	OMKAR CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00002841AM26
RA File Number	03AX04001861 AM26
Licence No and Date	0311046782/23/08/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to call the following information from the firm: 1. Process flow chart indicating wastage at each step as well as weight of export and import items in kg terms. The case stands deferred	

Case No.	38 / NC/6/MEET/Nov/202526/14
Case Status	Case Approved
Party Name	GADRE MARINE EXPORT PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00002851AM26
RA File Number	03AX04006013 AM24

Licence No and Date	0311046730/25/08/2025				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., CIFT Cochin, allowing the following inputs					
Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	Frozen Raw Peeled Deveined Argentine Red Shrimp IQF(Frozen Raw Peeled Deveined Argentine Red Shrimp IQF)	150000	1.	FROZEN ARGENTINE RED SHRIMP HEAD LESS	200000
RA may take subsequent consequential action accordingly.					

Case No.	39 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	VENKATESH FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00003343AM26
RA File Number	05AX04002106 AM26
Licence No and Date	0511035260/19/09/2025
Norms Committee Decision:	
NC considered the case as per the agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech-2, and technical comments are awaited. The Committee decided to send a reminder to Tech-2 to expedite comments in this matter.	
The case stands deferred.	

Case No.	40 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	SANGEN LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00003340AM26
RA File Number	07AX04001052 AM26
Licence No and Date	0711015663/19/09/2025
Norms Committee Decision:	

NC considered the case as per the agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech-2, and technical comments are awaited. The Committee decided to send a reminder to Tech-2 to expedite comments in this matter.

The case stands deferred.

Case No.	41 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	CANDYTOY CORPORATE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00003859AM26
RA File Number	05AX04002609 AM26
Licence No and Date	0511035888/22/10/2025

Norms Committee Decision:

NC considered the case as per the agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech-2, and technical comments are awaited. The Committee decided to send a reminder to Tech-2 to expedite comments in this matter.

The case stands deferred

Case No.	42 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	Medikonda Nutrients
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00003848AM26
RA File Number	09AX04000704 AM26
Licence No and Date	0911010735/22/10/2025

Norms Committee Decision:

NC considered the case as per the agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech-2, and technical comments are awaited. The Committee decided to send a reminder to Tech-2 to expedite comments in this matter.

The case stands deferred

Case No.	43 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	Medikonda Nutrients
Meeting Number	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025

and Date	
HQ File Number	HQRNORM APPLY 00003847AM26
RA File Number	09AX04000705 AM26
Licence No and Date	0911010726/22/10/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech-2, and technical comments are awaited. The Committee decided to send a reminder to Tech-2 to expedite comments in this matter. The case stands deferred	

Case No.	44 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	Medikonda Nutrients
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00003846AM26
RA File Number	09AX04000706 AM26
Licence No and Date	0911010727/22/10/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech-2, and technical comments are awaited. The Committee decided to send a reminder to Tech-2 to expedite comments in this matter. The case stands deferred	

Case No.	45 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	BLUEBERRY AGRO PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00003921AM26
RA File Number	03AX04003570 AM26
Licence No and Date	0311048172/27/10/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech-2, and technical comments are awaited. The Committee decided to send a reminder to Tech-2 to expedite comments in this matter. The case stands deferred	

Case No.	46 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00003955AM26
RA File Number	03AX04003540 AM26
Licence No and Date	0311048515/28/10/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	47 / NC/6/MEET/Nov/202526/14
Case Status	Case Approved
Party Name	RISING TIDE ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00003949AM26
RA File Number	02AX04000571 AM26
Licence No and Date	0211009772/28/10/2025

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., CIFT Cochin, allowing the following inputs: .

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	FROZEN BASA FISH FILLETS STPP TREATED (LATIN NAME PANGASIUS HYPOPHTHA LMUS)	476.19	1.	FROZEN BASA FISH FILLETS (LATIN NAME : PANGASIUS HYPOPHTHALMUS)	500.0

RA may take subsequent consequential action accordingly.

Case No.	48 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	GLOBAL GREEN COMPANY LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00003946AM26
RA File Number	07AX04001332 AM26
Licence No and Date	0711016023/28/10/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	49 / NC/6/MEET/Nov/202526/14
Case Status	Case Deferred
Party Name	SWAN INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00003962AM26
RA File Number	05AX04002688 AM26
Licence No and Date	0511036001/29/10/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech-2, and technical comments are awaited. The Committee decided to send a reminder to Tech-2 to expedite comments in this matter. The case stands deferred.	

Case No.	50 / NC/6/MEET/Nov/202526/14
Case Status	Case Approved
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 14 and 11/12/2025
HQ File Number	HQRNORM APPLY 00004262AM26
RA File Number	05AX04002907 AM26
Licence No and Date	0511036326/14/11/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech-1. After discussions,the committee decided to ratify the norms as per details below or as applied by the firm,	

whichever is less:

Export Serial No.	Export Item Name	Quantity (NOS)	Import serial no	Import Item Name	Quantity(SQM)
1.	Soft Toy-s Highland Cow Plush (Style No, AVT-4517 Import GSM : 280, 240-260, 190, 240-260,300)	26376.0	1.	Polyester Fur Brown 7516 C Width :65” GSM : 280	3480. 326
			2.	Polyester Printed Fur Brown BLD –Width : 65” GSM:240-260	1837. 344
			3.	Polyester Beige Velboa Width : 65” GSM:190	1112. 077
			4.	Polyester White Fur Width :65” GSM:240-260	390.6 39
			5.	Polyester Long Pile Fur Dark Brown Width: 65” GSM:300	292.9 79
2.	Soft Toy- S White Cat Plush (Style No. AVT-4518 Import GSM: 240-260, 240-260, 190, 190, 240-260	26376.0	6.	Polyester White Fur Width: 65” GSM: 240-260	4641. 71
			7.	Polyester Pink Fur Width: 65” GSM: 240-260	1208. 78
			8.	Polyester Pink 14-1910 TCX Velboa Width: 65” GSM:190	341.8 1
			11.	Polyester DK Pink Velboa Width : 65” GSM: 190	390.6 4
			12.	Polyester Fur 14-3907 TCX Lt. Purple Width: 65” GSM:240-260	341.8 1

3.	Soft Toy-SCI Brown Sloth Plush (Style No. AVT-2940-C Import GSM : 190)	26376.0	13.	100% Polyester Velboa off white GSM: 190 Width : 165 CM	478.7 2
4.	Soft Toy-Soft Animal Plush Bear (Style No. AVT-4070 Import GSM: 260-280)	2700.0	14.	100% Polyester Rabbit Fur Blue GSM 260-280 Width 65"	548.8 56
5.	Soft Toy-Soft Animal Plush Bunny (Style No. AVT-4071 Import GSM : 260-280)	2700.0	15.	100% Polyester Rabbit White White GSM: 260-280 Width: 65"	573.3 59
6.	Soft Toy-Soft Animal Plush Koala (Style No. 4072 Import GSM: 260-280 AND 260-280)	2700.0	16.	100% Polyester Rabbit Fur Light Blue GSM 260-280 Width 65"	465.5 48
			17.	100% Polyester Rabbit Fur White A GSM 260-280 Width 65"	58.80 6
7.	Soft Toy-Soft Animal Plush Cat (Style No. 4073 Import GSM: 260-280)	2700.0	18.	100% Polyester Rabbit Fur Pink GSM 260-280 Width 65"	499.8 51
8.	Soft Toy-Soft Animal Plush Cat (Style No. 4074 Import GSM: 260-280 AND 260-280)	2700.0	19.	100% Polyester Rabbit Fur Brown GSM 260-280 Width 65"	490.0 5
			20.	100% Polyester Rabbit Fur White A GSM 260-280 Width 65"	107.8 11
9.	Soft Toy-Soft Animal Plush Bear (Style No. 4075 Import GSM: 260-280)	2700.0	21.	100% Polyester Rabbit Fur Yellow GSM 260-280 Width 65"	519.4 53
10.	Soft Toy – June 26 SP Pride XL Plush- Balloon Dog (Style No. AVT-6099 Import GSM:310)	11063.0	22.	Silver Iridescent Fabric With Mesh Bonding Width : 60" GSM-310	1.10 sq meter/sq meter of export

11.	Soft Toy –June 26 SP Pride XL Plush –Boots (Style No. 6102 Import GSM: 310,310 AND 90)	9219.0	23.	Light Green Iridescent Fabric with Mesh Bonding Width : 60” GSM -310	1.10 sq meter/sq meter of export
			24.	Red Iridescent Fabric with Mesh Bonding Width : 60” GSM -310	1.10 sq meter/sq meter of export
			25.	Golden Iridescent Fabric Width : 60” GSM -90	1.10 sq meter/sq meter of export
12.	Soft Toy-June 26 SP Pride-sherries (Style No. AVT-6100 Import GSM: 340, 190 AND 310)	6020.0	26.	Polyester Green Velboa GSM-60, Width :60” GSM -340	413.0
			27.	Polyester Green Velboa GSM-190, Width : 65”	251.0
			28.	Iridescent Red Fabric With Mesh Boding Width : 60” GSM 310	1.10 sq meter/sq meter of export
13.	Soft Toy- June 26 Pride XL Plush –Cassette Tape (Style No. AVT-6101 Import GSM: 190-200 and 310)	9454.0	29.	Printed Velboa GSM: 190-200. Width: 65”	549.0
			30.	Blue Iridescent Fabric With Mesh Bonding Width : 60” GSM 310	1.10 sq meter/sq meter of export
14.	Soft Toy-SU26 JH Americana Plush Burger (Style No. AVT-6054 Import GSM: 190,190,190 and 190)	9976.0	31.	100% Polyester Valboa Brown GSM : 190 Width 65”	1032. 0
			32.	100% Polyester Valboa White GSM : 190 Width 65”	272.0
			33.	100% Polyester Valboa Green GSM : 190 Width 65”	398.0

			34.	100% Polyester Valboa Yellow GSM : 190 Width 65"	181.0
15.	Soft Toy-SU26 JH Americana Plush Popsicle (Style No. AVT-6049 Import GSM: 240-260, 260 AND 190)	7104.0	35.	100% Polyester Fur Blue – Width 65" GSM 240-260	142.0
			36.	100% Polyester Fur Red – Width 65" GSM -260	142.0
			37.	100% Polyester Valboa Brown GSM-190 Width 65"	32.0
16.	Soft Toy-SU26 JH Americana Plush Steak (Style No. AVT-6048 Import GSM:190, 190 and 190)	9644.0	38.	100% Polyester Valboa White GSM-190 Width 65"	875.0
			39.	100% Polyester Valboa Red GSM-190 Width 65"	158.0
			40.	100% Polyester Valboa Brown GSM-190 Width 65"	70.0
17.	Soft Toy –SU26 JH Americana Plush Ice Cream (Style No. AVT-6047 Import GSM:190, 190 and 320-340)	6786.0	41.	100% Polyester Valboa Aqua GSM-190 Width 65"	480.0
			42.	100% Polyester Valboa Pink GSM -190 Width 65"	135.0
			43.	100% Polyester Dimple Plush Valboa with Mesh Bonding Brown GSM 320-340 Width 190 Width 58"	234.0
18.	Soft Toy-SU26 JH Americana Plush Hot Dog (Style No. AVT-6044 GSM: 190 and 190)	11639.0	44.	100% Polyester Valboa Brown GSM-190 Width 65"	465.0
			45.	100% POLyster Valboa Red	338.0

				GSM-190 Width 65"	
19.	Soft Toy-SU26 JH Americana Plush Beer (Style No. AVT-6055 Import GSM:190, 190 AND 200)	6334.0	46.	100% Polyester Valboa Blue GSM-190 Width 65"	253.0
			47.	100% Polyester Valboa Yellow GSM-190 Width 65"	345.0
			48.	100% Polyester Sherpa White GSM -200 Width 65"	218.0
20.	Soft Toy-SU26 JH Plush Rope Cow in Space (Style No. AVT-5748 Import GSM:300)	8593.0	49.	Polyester Knitted Scuba Fabric GSM 300 Width : 160CMS	1.10 sq meter/sq meter of export
21.	Soft Toy-SU26 JH Plush Rope Cowboy Boots (Style No. AVT-5717 Import GSM:300)	7600.0	50.	Polyester Knitted Scuba Fabric GSM 300 Width : 160CMS	1.10 sq meter/sq meter of export
22.	Soft Toy-SU26 JH Plush Rope Cactus (Style No. AVT-5719 Import GSM:300)	6333.0	51.	Polyester Knitted Scuba Fabric GSM 300 Width : 160CMS	1.10 sq meter/sq meter of export
23.	Soft Toy-SU26 JH Plush Rope Horse (Style No. AVT-5750 Import GSM:300)	7957.0	52.	Polyester Knitted Scuba Fabric GSM 300 Width : 160CMS	1.10 sq meter/sq meter of export
24.	Soft Toy-SU26 JH Plush Rope Dinosaur (Style No. 5744 Import GSM: 300)	8275.0	53.	Polyester Knitted Scuba Fabric GSM 300 Width : 160CMS	1.10 sq meter/sq meter of export
25.	Soft Toy-SU26 JH Plush Rope Flamingo (Style No. AVT-5723 Import GSM: 300)	7600.0	54.	Polyester Knitted Scuba Fabric GSM 300 Width : 160CMS	1.10 sq meter/sq meter of export
26.	Soft Toy-SU26 Daisy Dog Plush Toy (Style No. AVt-	45108.0	55.	100% Polyester valboa fabric width : 65" GSM :	1.10 sq meter/sq meter of export

	5023-A Import GSM : 180)			180	
27.	Soft Toy-Cactus Dog Plush Toy (Style No. AVT-5022-B Import GSM: 180)	45108.0	56.	100% Polyester valboa fabric width : 65" GSM : 180	1.10 sq meter/sq meter of export
RA may take subsequent consequential action accordingly.					